

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 64/2004

Date of order: 06.11.2006

None is present for the applicant.
Mr. Vinit Mathur, counsel for respondents.

The case is adjourned to 28.11.2006 in the interest of justice.

[Signature]

[R R Bhandari]
Administrative Member

[Signature]

[J K Kaushik]
Judicial Member

20/11/06

None is present for both the parties.

List the case on 04/12/06
for admission.

[Signature]

[R R Bhandari]
Administrative Member

[Signature]

[J K KAUSHIK]
Judicial Member

4/12/06

None present for applicant.
Mr. Mahendra Bohara adv. brief holder for
Mr. Vinit Mathur, for respondents.

We find that nobody appears
on behalf of applicant for last three
successive occasions and even today in
second round, none is present. Hence, the O.A.
is dismissed in default for non prosecution.

[Signature]

R. R BHANDARI
Adm. Member

[Signature]

KULDIP SINGH
Vice Chairman

Copy Received

UAB

(VISTAY GAOR)

For Mr. Manoj Joshi son,
14/12/00.

9/7/12